

(c) Availability of General Pool residential Accommodation in Delhi is 63760, which includes all types of quarters.

(d) Government flats are allotted to the Government employees employed in an eligible office in an eligible zone in accordance with the pay drawn by the employee on a cut-off date prescribed for an allotment year which is of two years. Applications are invited, on restricted basis. While the priority upto Type IV is determined on the basis of date of entry into Government service, in case of higher types of accommodation, it is based on the salary drawn on prescribed cut-off date.

(e) Yes, Sir.

(f) To augment the availability of quarters in Delhi in General Pool, 518 quarters have been sanctioned for construction during 1994-95.

#### **Pepsico INC.**

2575. SHRI DHARAM PAL SINGH MALIK : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government had while granting approval to Pepsi Co Inc. imposed a condition on PepsiCo Inc. that the proposed holding company would not fund any project without prior approval of the Government;

(b) whether the Government have imposed a further condition that investment by the holding company in India in any venture shall be subject to the prescribed approvals under relevant Rules and Regulations governing such investment;

(c) whether the holding company set up by PepsiCo Inc. viz. PepsiCo. India Holdings has made investment in any venture;

(d) if so the names of each of such companies or concern and the investments made in each of them; and

(e) whether prior approval was sought by PepsiCo India Holdings for each of such investments in accordance with the terms of the Government approval?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOL):

(a) The approval is subject to the condition that the holding company shall not fund the purchase of shares from Indian shareholders in M/s Pepsi Foods Ltd. or in the joint venture EOU project in Madras or any other projects without prior approval of the Government.

(b) Yes, Sir.

(c) to (e). Information is being collected and will be laid on the Table of the House.

[Translation]

#### **Govt. Accommodations at Disposal of Govt. Deptts/ Ministries**

2576. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether some Government quarters have been placed from the General Pool at the disposal of some of the Government Department/Organisations by creating a separate quota/pool;

(b) if so, the names of those departments/ organisations and the number of Government quarters/ units placed at their disposal;

(c) whether on a further demand from these departments/organisations some more Government residential quarters/units have also been placed at their disposal;

(d) if so, the names of the departments/organisations and the type of Government quarters/units placed at their disposal;

(e) whether dependants of Government employees on their retirement from the service of these departments/ organisations are entitled/eligible for regularisation/ad-hoc allotment of Govt. residential quarters/units from the Directorate of Estates; and

(f) if so, the details in this regard and the procedure followed in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) The number of quarters placed at the disposal of different departments to form their own pool and where officials are not eligible for allotment from general pool is as below :

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(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.